

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.180/MP/2019

- Subject : Petition under Regulation 13 read with Regulation 7 and 8 of the Central Electricity Regulatory Commission (Deviation Settlement Mechanism and Related Matters) Regulations, 2014 and Regulations 7(10) and 7(11a) of the Central Electricity Regulatory Commission (Deviation Settlement Mechanism and Related Matters) (Fourth Amendment) Regulations, 2018, as inserted vide Amendment dated 20.11.2018 read with Regulations 111 and 112 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.
- Date of Hearing : **31.7.2023**
- Coram : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : Indian Railways (IR)
- Respondents : Damodar Valley Corporation (DVC) and 10 Ors.
- Parties Present : Shri Amit Kapur, Advocate, IR
Ms. Puja Priyadarshini, Advocate, IR
Ms. Soumya Singh, Advocate, IR
Shri Devyanshu Sharma, Advocate, IR
Ms. Anushree Bardhan, Advocate, DVC
Ms. Tanya Sareen, Advocate, DVC
Shri Alok Mishra, ERLDC

Record of Proceedings

During the course of the hearing, learned counsels for the Petitioner and the Respondent No.1 made detailed submissions in the matter and reiterated the submissions made in the pleadings. Learned counsel, in support of its submission placed reliance upon the various judgments attached to the note of submission handed over during the course of the hearing.

2. Considering the submissions advanced by both the sides, the Commission directed the Respondent, DVC to file the following information on an affidavit, within three weeks:

- (a) Details of total DSM/UI charges paid to DSM pool or received from DSM pool on a weekly basis during the period under dispute; and
- (b) Details of total DSM/UI charges levied on /paid to different intra-State entities of DVC on weekly basis during the period under dispute.



(c) Details of DSM/UI charges on account of sign change paid to DSM pool or received from DSM pool on weekly basis during the period under dispute; and

(d) Details of total DSM/UI charges on account of sign change levied on /paid to different intra-State entities of DVC on weekly basis during the period under dispute.

3. The Petition shall be listed for hearing on **20.9.2023**.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)